

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Appeal No. 85341 of 2016

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APP/116-117/17-18 dated 19.05.2015 passed by the Commissioner of Central Excise (Appeals), Nagpur).

M/s. Meta Rolls & Commodites Pvt. Ltd.

Appellant

Vs.

C.C.E., Aurangabad

Respondent

Appearance:

None for the Appellant

Shri Sanjay Hasija, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86514/2021**

Date of Hearing: 28.07.2021

Date of Decision: 28.07.2021

PER: BENCH

When the matter was called for hearing today, the learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**